

ANNUAL REPORT OF THE REGISTRAR OF
NEWSPAPERS

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1962 (Part I). [Placed in Library. See No. LT-441/62].

ANNUAL ACCOUNTS OF INDIAN AIRLINES
CORPORATION

The Minister of Transport and Communications (Shri Jagjivan Ram): On behalf of Shri Bhagavati, I beg to lay on the Table a copy of Annual Accounts of the Indian Airlines Corporation for the year 1959-60 together with Audit Report thereon, under subsection (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-442/62].

Shri Morarka (Jhunjhunu): In pursuance of your instructions the other day, I would like to know whether a statement explaining the delay is also laid on the Table.

Mr. Speaker: He does not know perhaps. I had said the other day that whenever there was unnecessary delay in a paper being laid on the Table, a statement explaining the cause of the delay should also be laid.

Shri Jagjivan Ram: In this case, there has been no delay. This has been the practice.

Shri Morarka: The report relates to the year 1959-60 and now we are in September, 1962.

Shri Jagjivan Ram: That is what has been followed in this case for so many years.

Shri Morarka: Even then it cannot be said that there is no delay.

Mr. Speaker: When was this received by the Government?

Shri Jagjivan Ram: I am not quite sure, but it must have been received a few months back.

Mr. Speaker: It might be ascertained afterwards.

MINUTES OF PARLIAMENTARY
COMMITTEES

COMMITTEE ON SUBORDINATE LEGISLATION

Shri S. V. Krishnamurthy Rao (Shimoga): I beg to lay on the Table the Minutes of the sittings (first to third) of the Committee on Subordinate Legislation held during the Second Session.

COMMITTEE ON GOVERNMENT ASSURANCES

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the first sitting of the Committee on Government Assurances held during the second session of Third Lok Sabha.

12.37 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1962, agreed without any amendment to the Advocates (Third Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 24th August, 1962.'
- (ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 4th September, 1962, agreed without any amend-

[Secretary]

ment to the Extradition Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 8th August, 1962.'

- (iii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th September, 1962, agreed without any amendment to the Land Acquisition (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 30th August, 1962.'
- (iv) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6th September, 1962, agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1962'
- (v) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 4th September, 1962, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha

that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and codify the law relating to marriage and matrimonial causes among the Christians, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Rajkumari Amrit Kaur
2. Shri Jairamdas Dulatram
3. Shri A. C. Gilbert
4. Shrimati Jahanara Jaipal Singh
5. Shri Dayaldas Kurro
6. Shri Bansi Lal
7. Shri A. D. Mani
8. Shrimati Uma Nehru
9. Shri Mulka Govinda Reddy
10. Shri M. H. Samuel
11. Shri M. C. Shah
12. Shri Awadeshwar Prasad Sinha
13. Shri P. A. Solomon
14. Shri Thomas Srinivasan
15. Shri A. M. Tarq."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 6th August, 1962:

1. The Appropriation (No. 4) Bill, 1962.
2. The Appropriation (Railways) No. 4 Bill, 1962.

COMMITTEE ON SUBORDINATE LEGISLATION FIRST REPORT

Shri S. V. Krishnamurthy Rao (Shimoga): I beg to present the First Report of the Committee on Subordinate Legislation.

Shri Hari Vishnu Kamath (Hoshangabad): Copies of this report which he has just laid on the Table may be circulated to Members.